

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

21. CP 060/00212/2014 & MA 060/01455/2014 IN OA No.
060/00093/2014

(Saroj Bala Vs. A.N. Rai & Anr.)

17.11.2014

Present: Sh. Ashutosh Kaushik, counsel for the petitioner.

1. It is submitted by learned counsel for the petitioner that in terms of the order dated 04.02.2014 passed by this Tribunal, two representations i.e. one dated 25.03.2010 made by Smt. Saroj Bala & subsequently dated 19.12.2013 made by Sh. Lalit, were to be decided by the respondents. Though, the respondents have decided one of his representations vide order dated 11.04.2014 (Annexure P-5) but it has been noticed therein that the authorities have not received the complete papers of Sh. Lalit from the concerned quarters. He submitted that the applicant has already submitted the complete papers to respondent no. 2 who has to forward the case to the competent authority but same has not been done till date.
2. Issue notice to respondent no. 2, at this stage.
3. List on 19.12.2014.

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(UDAY KUMAR VARMA)
MEMBER (A)

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(SANJEEV KAUSHIK)
MEMBER (J)

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Notice issued on 20/11/14
A.D.O. Printed please

JKP
JAGDISH PARSAD

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

18. CP 060/00212/2014 & MA 060/01455/2014 IN OA No.
060/00093/2014

(Saroj Bala Vs. A.N. Rai & Anr.)

19.12.2014

Present: None for the petitioner.
Sh. G.C. Babbar, counsel for the respondents.

1. Heard.
2. Sh. G.C. Babbar, learned counsel for the respondents has produced a copy of order dated 11.04.2014 whereby petitioner's representation dated 25.03.2010 has been considered by the authorities in terms of the direction of this Court. Same is taken on record.
3. He submitted that another representation dated 09.12.2013 is not available with the respondent department. Now, the petitioner has submitted another representation on 28.08.2014 with similar prayer. He submitted that once his case is already rejected by considering his representation in terms of the direction of this Court, the present C.P. may be dismissed having been satisfied.
4. In view of the above, we are inclined to accept the submission made by the learned counsel for the respondents. Accordingly, the present C.P is dismissed having been satisfied.
5. Notices issued to the respondents are discharged.

(RAJWANT SANDHU)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)